

Open Court

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The First Day of March, 2000.

Coram: Hon'ble Mr. S. Dayal, Member (A.)
Hon'ble Mr. Rafiq Uddin, Member (J.)

Original Application No. 1597 of 1992.

Gupteshwar Nath Pandey
son of Late Sri Shyam Narain Pandey,
Resident of Village and Post Darauli,
Police Station Zamaniya,
Distt. Ghazipur.

. . . Applicant.

C/A Sri S.N. Singh, Adv.

Versus

1. Union of India, through the Secretary,
Ministry of Post and Telegraph, New Delhi.
2. Post Master General, U.P. Lucknow.
3. Superintendent, Post Offices, Ghazipur.
4. Sri Charan Singh Kushwaha son of Sri Sudarshan
R/O Village and Post Darauli, Distt. Ghazipur.

. . . Respondents.

C/R Sri C.S. Singh, Adv.

Order (Open Court)

(By Hon'ble Mr. S. Dayal, Member (A.)

This application has been filed with a direction to respondent No. 2 and 3 not to give effect to any appointment of the respondent No.4 if the same has been done without considering the candidature of the applicant in pursuance of the advertisement dated 6.5.92. A direction has also been sought to the respondent to produce the record of alleged appointment.

2. The applicant has claimed that he had

submitted an application for the post of Extra Departmental Branch Post Master Darauli, Distt. Ghazipur along with certain other candidates. The applicant was Ex-Service man of Army and had applied through Distt. Assistant Army Welfare and Rehabilitation Officer, Ghazipur. The Revenue and Police authorities had made enquiries regarding his application. However, he claims that before the enquiries were completed, one Sri Charan Singh, (Respondent No.4) was appointed as E.D.B.P.M. Darauli. The applicant sought information from the respondents but got no information as to whether his candidature was considered or not. It is the contention of the applicant that the appointment has been made without following due procedure.

3. We have heard the arguments of Sri C.S. Singh, learned counsel for the respondents and considered the pleadings.

4. The learned counsel for the respondents has drawn attention to paragraph 5 of his counter affidavit in which it has been mentioned that the candidature of the applicant had been considered and a comparative chart for the selection of the candidates as E.D.B.P.M. Darauli was prepared and is annexed to the C.A. We find from this chart that the most meritorious candidate has been appointed after considering the candidature of the persons including the applicant.

5. We, therefore, find that there is no merit in the application and the application is dismissed. There shall be no order as to costs.

Rajendra
Member (J.)

[Signature]
Member (A.)